

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF AMISHI CONSUMER TECHNOLOGIES PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	<b>AMISHI CONSUMER TECHNOLOGIES PRIVATE LIMITED</b>
2.	Date of incorporation of corporate debtor	15 <sup>th</sup> June 2016
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi I
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN : <b>U74999DL2016PTC301440</b>
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered office:</b> 3rd and 4th Floor, Ambience Tower, Gaushala Marg, Kishan Garh, Pocket B-C, Sector A, Vasant Kunj, South Delhi, Delhi, India 110070
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 02/07/ 2026 (Date of receipt of order by IRP: 07/07/2026)
7.	Estimated date of closure of insolvency resolution process	29-12-2026 (180 <sup>th</sup> day from the date of commencement of Insolvency resolution process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Amit Talwar</b> Registration No- IBBI/IPA-002/IP-N01178/2021-2022/13887
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A-4/5, Jiwan Jyoti Apartments, Near Lok Vihar, Pitampura, New Delhi-110034 <b>Email id: amittalwarcs@gmail.com</b>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Correspondence Address:</b> 604-605, PP City Centre, Road No. 44, Pitampura, New Delhi-110034 <b>Process Email id: cirp.amishi@gmail.com</b>
11.	Last date for submission of claims	21/07/2026 (14 days from the date of receipt of the order by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Bench-VI, New Delhi has ordered the commencement of a corporate insolvency resolution process of the **AMISHI CONSUMER TECHNOLOGIES PRIVATE LIMITED** on 02-07-2026.

The creditors of **AMISHI CONSUMER TECHNOLOGIES PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 21-07-2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. - **Not Applicable.**

Submission of false or misleading proofs of claim shall attract penalties.



Date: 08-07-2026  
Place: New Delhi

Amit Talwar  
Interim Resolution Professional of  
**AMISHI CONSUMER TECHNOLOGIES PRIVATE LIMITED**  
Reg. No. IBBI/PA-002/IP-N01178/2021-2022/13887  
AFA No: AA2/13887/02/311226/204093  
AFA Valid till: 31-12-2026

**PUBLISHED IN THE DELHI EDITION OF THE FINANCIAL  
EXPRESS AND JANSATTA ON 09-07-2026**

**INDIA SHELTER FINANCE CORPORATION LTD.** POSSESSION NOTICE FOR IMMOVABLE PROPERTY

Whereas, The Undersigned Being the Authorised Officer Of The India Shelter Finance And Corporation Ltd, Under The Securitisation And Reconstruction Of Financial Assets And Enforcement (Security) Interest Act, 2002 And In Exercise Of Power Conferred Under Section 13(2) Read With Rule 3 Of The Security Interest (Enforcement) Rules, 2002, Issued A Demand Notice On The Date Noted Against The Account As Mentioned Hereinafter, Calling Upon The Borrower And Also The Owner Of The Property/Surety To Repay The Amount Within 60 Days From The Date Of The Said Notice. Whereas The Owner Of The Property And The Other Having Failed To Repay The Amount, Notice Is Hereby Given To The Under Noted Borrowers And The Public In General That The Undersigned Has Taken Possession Of The Property/ies Described Herein Below In Exercise Of The Powers Conferred On Him/Her Under Section 13(4) Of The Said Act Read With Rules 8 & 9 Of The Said Rules On The Dates Mentioned Against Each Account. Now, The Borrower In Particular And The Public In General Is Hereby Cautioned Not To Deal With The Property/ies And/Any Dealing With The Property/ies Will Be Subject To The Charge Of India Shelter Finance Corporation Ltd For An Amount Mentioned As Below And Interest Thereon, Costs, Etc.

Name of the Borrower/Guarantor (Owner Of The Property) & Loan Account Number	Description Of The Charged/mortgaged Property (All The Part & Parcel Of The Property Consisting Of)	Dt. of Demand Notice, Amount Due As On Date Of Demand Notice	Date Of Possession
MR./MRS. RUKIA W/O RAJESH Ward No. 8 Surve No 2010/1292 Vill. Rihaniya Tel. Gandagaladi Dis Banswara Rajasthan 327601 Loan account No. HLBNCLNS000005075044, LABNVLNS000005075200 AP-10167404/AP10163894	All Piece And Parcel of Surve No. 2010/1292, Wake Gram Rohiniya, Patwar Halka Rohiniya The gandagaladi, Diss. Banswara Rajasthan 327601 Boundary: East- Shergarh To Ganger Talai Road, West- Land of Seller, North- H.O. Vinjia Devi, South- Land of Pradeep Tailor	Demand Notice 10.04.2026 Rs. 848124.87 (Rupees Eight Lakh Forty-eight Thousand One Hundred Twenty Four And Eighty-seven Paise Only) Due As On 10.04.2026 Together With Interest From 11.04.2025 And Other Charges And Cost Till The Date Of The Payment	03.07.2026
MR./MRS. SEETA - W/O NARU JAT Patta No. 5801 Araj No. 122 Gram Sopura Gp Mahenduriya P. S. Raimalga Rajasthan 313211 313211 Rajasmand Rajasthan AREA-2680 SQ. FT. Boundary - East-Self Aaraj, West- House of Nagi Ram Jat, North-Aaraj Of Mukesh Jat, South-Road	All Piece And Parcel of Patta No. 5801 Araj No. 122 Gram Sopura Gp Mahenduriya P. S. Raimalga Rajasthan 313211 313211 Rajasmand Rajasthan AREA-2680 SQ. FT. Boundary - East-Self Aaraj, West- House of Nagi Ram Jat, North-Aaraj Of Mukesh Jat, South-Road	Demand Notice 10.04.2026 Rs. 1518688 (Rupees Fifteen Lakh Eighteen Thousand Six Hundred Eighty Eight Only) Due As On 10.04.2026 Together With Interest From 11.04.2025 And Other Charges And Cost Till The Date Of The Payment	06.07.2026
MR./MRS. SEEMA SINGH W/O SATPAL SINGH Bajju Quarter No 69 Ut Colony Akshwani Ke Same Purohiton Ki Madri Udaipur Rajasthan 313004 313004 Udaipur Rajasthan Area 355.08 Sq. Ft. Patta No.- 6029 Boundary: East- Quarter No 68 - West- Quarter No 70, North- Road, South- Quarter No 56	All Piece And Parcel of Quarter No 69 Purohiton Ki Madri Udaipur Rajasthan 313004 313004 Udaipur Rajasthan Area 355.08 Sq. Ft. Patta No.- 6029 Boundary: East- Quarter No 68 - West- Quarter No 70, North- Road, South- Quarter No 56	Demand Notice 10.04.2026 Rs. 549052.1 (Rupees Five Lakh Forty Eight Thousand Fifty Two Only) Due As On 10.04.2026 Together With Interest From 11.04.2025 And Other Charges And Cost Till The Date Of The Payment	06.07.2026

PLACE: Rajasthan For India Shelter Finance Corporation Ltd (Authorized Officer)  
FOR ANY QUERY, PLEASE CONTACT Mr. NAMAN BAPNA (+91 838625222)

**MOHINDRA FASTENERS LIMITED**

REGD. OFFICE: 304 GUPTA ARCADE, Inder Enclave, Jwala Puri, Delhi - Rohtak Road, New Delhi-110087  
Website: www.mohindra.asia Email id: cs@mohindra.asia Phone: +91-11-4620040, 4620041 Fax: +91-11-4620044

**FINAL NOTICE**  
(for the attention of Equity Shareholders of the Company)

Sub.: Transfer of Equity Shares to Investor Education and Protection Fund ("IEPF") Demat Account

This notice is published pursuant to the provisions of Section 124(6) of the Companies Act, 2013 ("the Act") read with the investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 as amended from time to time ("the Rules")

We would like to draw your kind attention to the fact that, as per the statutory requirements under the Companies Act and the IEPF Rules, the unclaimed dividend(s) for the Financial Years 2018-19 (Final) is due to be transferred to the Investor Education and Protection Fund Authority (IEPFA) in 23rd October 2026.

In terms of the said Rules, the Company is required to transfer all shares in respect of which dividend are not claimed for the last 7(seven) consecutive years or more to the demat account of Investor Education & Protection Fund Authority ("IEPF Authority") within thirty days from its due date.

Hence, all the underlying shares in respect of which dividends are not claimed for the last 7 years from the year 2018-19 have to be transferred to the demat account of IEPF Authority.

The Company has sent individual notices to the concerned shareholders at their registered addresses whose shares are liable to be transferred to IEPF under the said rules, for taking appropriate actions.

The Company would also upload the details of such concerned shareholders containing the details of name, folio number, demat account number, number of shares on its website <http://mohindra.asia/ml/IEPF.html>. Shareholders are requested to verify the details of the shares and dividend amounts liable to be transferred to the IEPF Demat Account.

Shareholders may further note that the details uploaded by the Company on its website shall be deemed as adequate/final notice in respect of issue of the duplicate/new share certificate(s) by the Company/corporate action for the purpose of transfer of shares to IEPF Demat Account.

The Shareholders are requested to claim the unclaimed dividends latest by 22.10.2026, to avoid the transfer of their shares to the IEPF Demat Account.

In case the dividends are not claimed by the said date, the Company may initiate necessary action for transfer of unclaimed dividends and shares held by the concerned shareholders in favour of IEPF Authority without any further notice, in accordance with the Rules.

The concerned shareholders may note that upon such transfer, both the unclaimed dividends and the shares transferred to the IEPF Demat Account including all benefits accruing on such shares, if any, can be claimed by them from IEPF Authority, after following the procedure prescribed under the Rules and also available at the IEPF website i.e., www.iepf.gov.in.

To claim above unclaimed dividend amounts, the concerned shareholders may send a request letter on or before October 22, 2026 to the company secretary of the company at Registered office: 304, Gupta Arcade, Inder Enclave, Jwala Puri, Delhi-Rohtak Road, Delhi-110087 @ Email ID: cs@mohindra.asia along with your self-attested KYC documents like PAN, cancelled Cheque (preferably name printed Cheque) and address proof viz. Aadhaar card/Passport/Driving License/Voter ID/Electricity Bill and also please write the following details in all your communications with the Company viz Folio No./DP id-Client id, Name, Contact No., Email ID & Residential/Corresponding address.

For Mohindra Fasteners Limited  
SD/-  
Place: New Delhi (Mamta Sharma)  
Date: 09th July, 2026 Company Secretary & Compliance Officer

**INDIA SHELTER FINANCE CORPORATION LTD.** POSSESSION NOTICE FOR IMMOVABLE PROPERTY

Whereas, The Undersigned Being the Authorised Officer Of The India Shelter Finance And Corporation Ltd, Under The Securitisation And Reconstruction Of Financial Assets And Enforcement (Security) Interest Act, 2002 And In Exercise Of Power Conferred Under Section 13(2) Read With Rule 3 Of The Security Interest (Enforcement) Rules, 2002, Issued A Demand Notice On The Date Noted Against The Account As Mentioned Hereinafter, Calling Upon The Borrower And Also The Owner Of The Property/Surety To Repay The Amount Within 60 Days From The Date Of The Said Notice. Whereas The Owner Of The Property And The Other Having Failed To Repay The Amount, Notice Is Hereby Given To The Under Noted Borrowers And The Public In General That The Undersigned Has Taken Possession Of The Property/ies Described Herein Below In Exercise Of The Powers Conferred On Him/Her Under Section 13(4) Of The Said Act Read With Rules 8 & 9 Of The Said Rules On The Dates Mentioned Against Each Account. Now, The Borrower In Particular And The Public In General Is Hereby Cautioned Not To Deal With The Property/ies And/Any Dealing With The Property/ies Will Be Subject To The Charge Of India Shelter Finance Corporation Ltd For An Amount Mentioned As Below And Interest Thereon, Costs, Etc.

Name of the Borrower/Guarantor (Owner Of The Property) & Loan Account Number	Description Of The Charged/mortgaged Property (All The Part & Parcel Of The Property Consisting Of)	Dt. of Demand Notice, Amount Due As On Date Of Demand Notice	Date Of Possession
Mr./Mrs. Asha Devi W/o Rajendra Singh & Mr./Mrs. Rajendra Singh S/o Moti Singh Add- patta no 42, Vill. Rawato ka badiya, BAGMALI, GP Rooppara, TILOLI PS- Asind Dist-Bhilwara 311301 Loan account No HL12SVLNS0000000512326/AP-1028435	All Piece And Parcel of patta no 42, book No 2021/310, Vill- Rawato ka Badiya (Bagmali), GP-Rooppara, PS-Asind, Dist. Bhilwara. Total Area 1435 sq ft. Boundary: East- Bagaotal Singh s/o Moti Singh, West- Common Road, North-Common Road, South-Narpat Singh S/o Moti Singh.	Demand Notice 10.10.2025 Rs. 14,61,841.37/- (Rupees Fourteen Lakh Sixty One Thousand Eight Hundred Forty One and Thirty Seven Paise) Due As On 10.10.2025 Together With Interest From 11.10.2025 And Other Charges And Cost Till The Date Of The Payment	04.07.2026
Mr./Mrs. Sugni Kumari W/o Mr./Mrs. Prabhu Lal Gurjar & Mr./Mrs. Prabhu Lal Gurjar W/o Ruparam Gurjar Add- Patta No. 14 Book No. 85 Village - Chansen Gram Panchayat- Nareli Panchayat Samiti- Kareeda Tehsil- Kareeda Dist-Bhilwara Rajasthan 311301	All Piece And Parcel of Patta No. 14 Book No. 85 Village - Chansen Gram Panchayat- Nareli Panchayat Samiti- Kareeda Tehsil- Kareeda Dist-Bhilwara Rajasthan 311301	Demand Notice 10.12.2025 Rs. 112057.1 (Rupees Eleven Lakh Twelve Thousand Fifty Seven Only) Due As On 10.12.2025 Together With Interest From 11.12.2025 And Other Charges And Cost Till The Date Of The Payment	07.07.2026
Mr./Mrs. Ramkanya Devi Gurjar W/o Kaku Gurjar & Mr./Mrs. Babu Lal Gurjar S/o Kaku Gurjar Add- patta no 24 book no 402 village harshalo ka kheda gp bhaganpur Pa Jhazpur Dist. Bhilwara. Pin Code - 311605	All Piece And Parcel Of Patta No.24 Book No.06 Village Harshalo Ka Kheda Gp Bhaganpur Pa Jhazpur Dist. Bhilwara. Pin Code - 311605	Demand Notice 13.04.2026 Rs. 1156804/- (Rupees Eleven Lakh Fifty Six Thousand Eight Hundred Forty Five Only) Due As On 10.04.2025 Together With Interest From 11.04.2025 And Other Charges And Cost Till The Date Of The Payment	06.07.2026
Mr./Mrs. Choti Devi W/o Ghisu Lal Dhakar & Mr./Mrs. Ghisu Lal Dhakar S/o Kasi Ram Dhakar Add- Patta No. 27, Gram - Mukunagar, G.P. - Shringar, P.S. - Mandalgah, Bhilwara, Rajasthan 311065	All Piece And Parcel Of Patta No.24 Book No.06 Village Ropan Gram Panchayat Ropan Panchayat, Dist. Bhilwara, Pin Code - 311605	Demand Notice 13.04.2026 Rs. 1230859/- (Rupees Twelve Lakh Thirty Thousand Eight Hundred Fifty Nine Only) Due As On 10.04.2025 Together With Interest From 11.04.2025 And Other Charges And Cost Till The Date Of The Payment	06.07.2026
Mr./Mrs. Deu Gurjar W/o Ramchandra Gurjar & Mr./Mrs. Jagdish Chandra Gurjar S/o Ramchandra Add- Patta No 03 & 04, Gurjaron Ka Mohalla, Vill. Reghunthara, G.P. Baran, P. S. Baneda, Dist. Bhilwara Raj 311401 Loan account No LA31VLLNS000005091518/AP-10216931	Property A:- All Piece And Parcel of Patta No. 03, Book No 1060 G P Baran P S Baneda Dist Bhilwara Raj 311401 Adm Area 1366.75 Sqft Boundary: -East:rama Gurjar, West:ram Gurjar, North: Nandev Nath, South: Nandev Nath, South-West Land And Debi Lal Gurjar	Demand Notice 13.04.2026 Rs. 1219726/- (Rupees Twelve Lakh Ninety Eight Thousand Five Hundred Fifty Nine Only) Due As On 10.04.2025 Together With Interest From 11.04.2025 And Other Charges And Cost Till The Date Of The Payment	08.07.2026
Mr./Mrs. Khyali Devi Kharol W/o Shanti Lal Kharol & Mr./Mrs. Shanti Lal Kharol S/o Bhura Lal Kharol & Mr./Mrs. Dinesh Chandra Kharol S/o Shanti Lal Kharol Add- Book No.- 2452, Patta No.- 10, Sankalp No.- 02, Gram and G.P.- Majawas, P.S. - Sahara, District - Bhilwara, Rajasthan 311806 Bhilwara Rajasthan ADM 1131 SOFT BOUNDARY: - EAST: House of Jhanna Chamar, WEST: House of Chigan Badoliya, NORTH: Public Way, South: School Boundary	All Piece And Parcel Of Patta No. 2452, Patta No.- 10, Sankalp No.- 02, Gram and G.P.- Majawas, P.S. - Sahara, District - Bhilwara, Rajasthan 311806 Rajasthan ADM 1131 SOFT BOUNDARY: - EAST: House of Jhanna Chamar, WEST: House of Chigan Badoliya, NORTH: Public Way, South: School Boundary	Demand Notice 13.04.2026 Rs. 1219726/- (Rupees Twelve Lakh Ninety Eight Thousand Five Hundred Fifty Nine Only) Due As On 10.04.2025 Together With Interest From 11.04.2025 And Other Charges And Cost Till The Date Of The Payment	08.07.2026
Mr./Mrs. Rekha W/o Rakesh Nath & Mr./Mrs. Dharma Nath S/o Moti Nath Kambeliya & Mr./Mrs. Rakesh Nath Kambeliya S/o Dharma Nath Kambeliya Add- Book No.- 25, Patta No.- 27, Gram - Mukunagar, G.P. - Shringar, P.S. - Mandalgah, Bhilwara, Rajasthan 311605	All Piece And Parcel of Book No.- 25, Patta No.- 27, Gram - Mukunagar, G.P. - Shringar, P.S. - Mandalgah, Bhilwara, Rajasthan 311605	Demand Notice 13.04.2026 Rs. 544324/- (Rupees Five Lakh Forty Four Thousand Three Hundred Forty Two Only) Due As On 10.04.2025 Together With Interest From 11.04.2025 And Other Charges And Cost Till The Date Of The Payment	08.07.2026

PLACE: Rajasthan For India Shelter Finance Corporation Ltd (Authorized Officer)  
FOR ANY QUERY, PLEASE CONTACT Mr. SURENDRA KUMAR PAREEK (9314716508)

**ICICI Bank** POSSESSION NOTICE

Branch Office: ICICI Bank Limited Plot No.-23, Shol Tower, 3rd Floor, New Rahtok Road, Karol Bagh, New Delhi-110005

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.

Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Physical Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1.	Shoista/ Mohd Zahir/ LBMD00005690411	Plot Comprised in Kharsa No 370/6, Gram Bhadara Rehmat Gali Karula, Tehsil and District, Moradabad, Uttar Pradesh- 244001/ July 04, 2026	June 21, 2023 Rs. 29,84,577/-	Moradabad
2.	Mohd Abrar/ Shohaz/ LBMD00005652197	Plot No. 20 LIG, Sitapur Das Sarai Vojana, Tehsil and District Moradabad, Uttar Pradesh- 244001/ July 04, 2026	November 30, 2022 Rs. 18,45,071/-	Moradabad
3.	Mohd Zishan/ Shaina Parveen/ LBMD00005473404	Plot No 19, L.I.G., Sitapur Das Sarai Vojana, District Moradabad, Uttar Pradesh Moradabad- 244001/ July 04, 2026	March 14, 2023 RS. 16,35,739/-	Moradabad

The above-mentioned borrower(s)/guarantor(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: July 09, 2026 Place: Moradabad Sincerely Authorised Officer For ICICI Bank Ltd.

**VASTU HOUSING FINANCE CORPORATION LTD**

Unit 203 & 204, 2nd Floor, "A" Wing, Navharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015, Maharashtra. CIN No. : U65922MH2005PLC272501

**POSSESSION NOTICE**

Whereas, The undersigned being the Authorised Officer of Vastu Housing Finance Corporation Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred to him under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the borrowers mentioned herein below to repay the amount mentioned in the respective notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, undersigned has taken possession of the property described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 8 of the said rules on the date mentioned below. The borrower and guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Vastu Housing Finance Corporation Limited Branch for an amount mentioned as below and interest thereon, costs etc.

S/N	Name of Borrower, Co-Borrower and LAN No.	Date & Amount of Demand Notice	Description of Property	Date & Type of Possession
1	Kiran (Borrower), Haaveer (Co Borrower), Meenu Khan (Guarantor) MHL00000270711	18/Apr/26 Rs.567454/- as on 16/Apr/26	All that part and parcel of property bearing No. Site plan of Plot or Part of Kh. No. 750 situated at Mauza Manpara, Uttar Pradesh 203102 Agra admeasuring 614.89 sq ft bounded by Boundaries as follows: North - Land of Seller South - Plot of Sushila East - Rasta and Exit 10 ft. Wide West - Land of Radhe Shyam	Symbolic Possession Taken 03/07/2026
2	Subhash Chandra (Borrower), Ravita Devi (Co Borrower), Omprakash (Guarantor) MHL00000266270	25/Apr/26 Rs.1056122/- as on 16/Apr/26	Property Plot Area 106.04 S.mts., Kharsa No. 1055, Situated At In Mauza-malpara, Tehsil And Dist. Agra, Pin 203102 Boud. North - Plot of Lavita Devi South - Rasta Nikas 10 Ft. Wide. East - Property Of Rajnish West - Plot Of Salish Chand	Symbolic Possession Taken 03/07/2026

Date : 09.07.2026 Place : Agra Authorised officer Vastu Housing Finance Corporation Ltd

**POSSESSION NOTICE**

**EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED**  
CIN: U67100MH2007PLC174759  
Retail Central & Regd. Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098

APPENDIX IV [rule-8(1)] POSSESSION NOTICE (For Immovable property)

Whereas, the Authorized Officer of the Secured Creditor mentioned herein, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002 and in exercise of powers conferred under Section 13(12) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002, issued a demand notice as mentioned below calling upon the borrower(s) to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

Thereafter, Assignor mentioned herein, has assigned the financial assets to Edelweiss Asset Reconstruction Company Limited also as its own/acting in its capacity as trustee of Trust mentioned hereunder (hereinafter referred as "EARC"). Pursuant to the assignment agreements, under Sec.5 of SARFAESI Act, 2002, EARC has stepped into the shoes of the Assignor and all the rights, title and interests of Assignor with respect to the financial assets along with underlying security interests, guarantees, pledges have vested in EARC in respect of the financial assets available by the Borrower and EARC exercises all its rights as the secured creditor.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned being the Authorized Officer of Edelweiss Asset Reconstruction Company Limited has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned against each property.

Sl No	Name of Assignor	Name of Trust	Loan Account Number	Borrower Name & Co-Borrower's Name	Amount & Date of Demand Notice	Date of Possession	Possession Status
1	Poonawalla Housing Finance Limited	EARC TRUST SC - 484	HM/0245/H/16/1000 88 & HL/0399 /H/17/100065	LATE MR. SHANKUNT, THROUGH HIS LEGAL HEIRS & CO-BORROWER'S MRS. BINDIYA	07-01-2025 Rs 31,13,199.18	07-07-2026	Physical Possession

PROPERTY DESCRIPTION: All that piece and parcel of 'Freshhold Residential Plot' under of Kharsa No. 188 Ka, Area admeasuring 300.00 sq. yds., situated at Nagla Firuz Mohanpur Pargana, Jhalabadi Tehsil, Ghaziabad, Uttar Pradesh (2010017), and bounded as follows: East - Road 25ft. West - Land of Seller, North - Road 12ft. South - Other Land.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Edelweiss Asset Reconstruction Company Limited for the amount mentioned below and interest thereon.

Place: GHAZIABAD, UTTAR PRADESH Date: 09.07.2026 SD/- Authorized Officer Edelweiss Asset Reconstruction

**ICICI Bank** SYMBOLIC POSSESSION NOTICE

Branch Office: ICICI Bank Limited Plot No.-23, Shol Tower, 3rd Floor, New Rahtok Road, Karol Bagh, New Delhi-110005

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.

Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken symbolic possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1.	Pravin Kumar- Deceased (Through His Legal Heir)/ Raj Kumar./ LBMAT00005933965	House No. 71/72, 77/ 78, Block-8, Kadamb Vihar Ranchi Bangar, Tehsil & District Mathura, Uttar Pradesh- 281001/ July 04, 2026	March 24, 2026 Rs. 19,48,230.48/-	Mathura/ Detroj
2.	Reena Yadav/ Arvind Singh/ LBMAT00004869921	House Built On Eastern Half Portion of Plot No. 08, Situated Kharsa No. 53, Narsingpur Colony/ Mauza Rounchi Bangar, Tehsil And District Mathura, Uttar Pradesh- 281001/ July 04, 2026	March 11, 2026 Rs. 19,78,014.04/-	Mathura/ Aligarh
3.	Pinky Sharma/ Vijay Singh/ TBMAT00006495371/ LBMAT00006555082/ LBMAT00006600360/ TBMAT00006495354	House On Plot No. 150, Kharsa No. 36, Jamuna Vihar Colony Mauza Raipurmai Bangar, Tehsil Mahawan, District Mathura, Near Lahawan, Baghichhi, Uttar Pradesh, Mathura 281001/ July 04, 2026	March 05, 2025 Rs. 14,82,322.26/-	Mathura

The above-mentioned borrower(s)/guarantor(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: July 09, 2026 Place: Mathura & Aligarh Sincerely Authorised Officer, For ICICI Bank Ltd.

**RBL BANK LTD.** REGISTERED OFFICE: 1st Lane, Shahupuri, Kolhapur-416001  
National Operating Centre : 5th Floor, Techniplex-1, Off Veer Savarkar Flyover, Goregaon (West) Mumbai - 400062.

**GOLD AUCTION CUM INVITATION NOTICE**

The below mentioned borrower has been served with demand notices to pay outstanding amount towards the loan facility against gold ornaments ("Facility") availed by them from RBL Bank Limited. Since the borrower has failed to repay dues under the Facility, we are constrained to conduct an auction of the pledged gold ornaments on dates mentioned in the below table.

In the event any surplus amount is realised from this auction, the same will be refunded to the concerned borrower and if there is a deficit post the auction, the balance amount shall be recovered from the borrower through appropriate legal proceedings. RBL Bank has the authority to remove following auction from the auction without prior intimation. Further, RBL Bank reserves the right to change the Auction Date without any prior notices.

Sr. No.	Account No.	Branch Name	Borrower's Name	Details of Gold Ornament (in gms)	Gold Auction Venue	Branch Manager Name & Mobile No.	Date & Time
1.	80908765160	Noida	ANISH MOHAN	TOTAL GROSS WT 55.3 TOTAL IMPURITY 2.30 TOTAL STONE WT 0.203101 TOTAL NET WT 53	The RBL Bank Ltd., P-7, Sector-18 Noida, P-7, Sector-18, Uttar Pradesh	Chandan, Shringari 8291282363	06-08-2026 02:00 PM to 05:00 PM
2.	80909094740	Rohtak	SALONI GARG	TOTAL GROSS WT 280.6 TOTAL IMPURITY 54.00 TOTAL STONE WT 59.3 TOTAL NET WT 167.3	381/16 HUDA COMPLEX CIVIL LINES ROAD ROHTAK 124001 HARYANA	Nitesh 8059165444	06-08-2026 02:00 PM to 05:00 PM
3.	80901029386	GMS Road - Dehradun	ABDUR REHMAN	TOTAL GROSS WT 13.55 TOTAL IMPURITY 0.25 TOTAL STONE WT 0.3 TOTAL NET WT 13	Orchid Tower Near Harunam Mandir GMS Road -Dehradun 248001	Nitin Kumar 8171782121	06-08-2026 02:00 PM to 05:00 PM

Interested bidders should contact to the Branch Manager For detailed Terms and Conditions, please visit to the RBL Bank respective Branches:  
Place : Uttar Pradesh, Haryana & Uttarakhand  
Date : 09-07-2026 Authorised Officer RBL Bank Ltd.

**Notice To Borrower**

Borrower's : Mrs. Najira Begum, Sahil Sk Jari And Kadhai Art, Mr. Rejaul SK (Prospect No IL1029229) Pursuant to taking possession of the secured asset House No.2, PHASE 1, bearing Kharsa No. 41, 42 Situated at New Sun City Phase-1 Village Basti Danishmandi Tehsil and Dist. Jalandhar, Punjab, India, 144002 Area Admeasuring In Sq. Ft.) Property Type Land Area, Super Built Up Area, Carpet Area Property Area: 1040.00, 1026.00, 416.00 by the Authorised Officer of IFLI Home Finance Limited (IFLI-HFL) under the SARFAESI Act, for the recovery of amount due from borrowers, authorized officer. Notice is hereby given to above said borrower to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IFLI-HFL shall be constrained to remove the movable articles and shift them to a warehouse, at which point you will be liable for the additional costs of Movers & Packers, Warehouse Rent and Storage Charges. These expenses will be recoverable from you, and you will be obligated to make full payment for the same.

Further notice is hereby given to the Borrowers, that in case they fail to collect the above said articles same shall be sold in accordance with Law. For further details, Contact IFLI HFL toll free no.1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email - auction@modinaturals.com, Corporate Office : Plot No. 38, Phase-IV, Udyog Vihar, Gurgaon, Haryana-122015.

Place: Jalandhar SD:- Authorised Officer IFLI Home Finance Limited Date: 09-07-2026

**MODI NATURALS LIMITED**

Regd. Off: D-54, 2nd Floor, Okhla Industrial Area- Phase I, New Delhi-110029  
Phone: 011-41889999, Email: investors@modinaturals.com  
Website: www.modinaturals.com (CIN: L15142DL1974PLC007349)

**NOTICE OF 52nd ANNUAL GENERAL MEETING, E-VOTING AND BOOK CLOSURE**

Notice is hereby given that the 52nd Annual General Meeting ("AGM") of Modi Naturals Limited, is scheduled to be held on Friday, 31st July 2026 at 2.30 p.m. through Video Conferencing ("VC")/Other Audio-Visual Means ("OAVM") facility, in compliance with applicable circulars issued by the Ministry of Corporate Affairs ("MCA"), and the Securities and Exchange Board of India, to transact the business mentioned in the Notice of AGM.

The Annual Report for the financial year ended 31st March 2026 along with Notice of 52nd AGM have been sent on or before July 07, 2026 electronically, to the Members of the Company. The Notice of AGM and Annual Report are available on the Company's website: www.modinaturals.com, website of the Stock Exchange i.e. BSE Limited at www.bseindia.com and NSE India Limited at www.nseindia.com

Remots e-voting and e-voting during AGM:

The Company is providing to its Members, facility to exercise their right to vote on resolutions proposed to be taken at AGM by electronic means (e-voting). The company has engaged the services of Central Depository Services (India) Ltd. ("CDSL") as the agency to provide e-voting facility.

The remote e-voting facility will be available during the following voting period:  
Commencement of remote e-voting - 10:00 A.M. IST on Tuesday, 28th July, 2026  
End of remote e-voting - 5:00 P.M. IST on Thursday, 30th July, 2026

The e-voting module shall be disabled by CDSL for voting thereafter. Members attending the AGM who have not cast votes (i) by remote e-voting will be able to vote electronically at the AGM

A person, whose name is recorded in the Register of Members as on Cut Off Date, i.e. Friday, 24th July, 2026 only shall be entitled to avail the facility of remote e-voting or to vote electronically at AGM.

For detailed instructions pertaining to e-voting and joining the AGM through VCO/AVM, Members may please refer to the section "Notes" in the Notice of the Annual General Meeting. In case you have any queries or issues regarding e-voting, you may write an email to helpdesk.evoting@cdslindia.com or call at Toll Free Number 1800225533.

Book Closure: The Register of Members and Share Transfer Books of the Company shall remain closed from Tuesday, 28th July, 2026 to Thursday, 30th July, 2026 (both days inclusive) for the purpose of AGM.

For Modi Naturals Limited  
Ajay Kumar Akshay Modi  
Jt. Managing Director  
DIN: 03341142

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF AMISHI CONSUMER TECHNOLOGIES PRIVATE LIMITED**

**RELEVANT PARTICULARS**

Sr. No.	Name of corporate debtor	AMISHI CONSUMER TECHNOLOGIES PRIVATE LIMITED
1. <td>Name of corporate debtor</td> <td>AMISHI CONSUMER TECHNOLOGIES PRIVATE LIMITED</td>	Name of corporate debtor	AMISHI CONSUMER TECHNOLOGIES PRIVATE LIMITED
2. <td>Date of Incorporation of corporate debtor</td> <td>15<sup>th</sup> June 2016</td>	Date of Incorporation of corporate debtor	15 <sup>th</sup> June 2016
3. <td>Authority under which corporate debtor is incorporated / registered</td> <td>Registrar of Companies, Delhi 1</td>	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi 1
4. <td>Corporate Identity No. / Limited Liability Identification No. of corporate debtor</td> <td>CIN: U74999DL2016PTC031440</td>	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U74999DL2016PTC031440
5. <td>Address of the registered office and principal office (if any) of corporate debtor</td> <td>Registered office: 3rd and 4th Floor, Ambience Tower, Gurgaon, Haryana, India. Principal office: Sector A, Vasanti Kunj, South Delhi, Delhi, India 110070</td>	Address of the registered office and principal office (if any) of corporate debtor	Registered office: 3rd and 4th Floor, Ambience Tower, Gurgaon, Haryana, India. Principal office: Sector A, Vasanti Kunj, South Delhi, Delhi, India 110070
6. <td>Insolvency commencement date in respect of corporate debtor</td> <td>Date of Order: 02/07/2026 (Date of receipt of order by IRP: 07/07/2026)</td>	Insolvency commencement date in respect of corporate debtor	Date of Order: 02/07/2026 (Date of receipt of order by IRP: 07/07/2026)
7. <td>Estimated date of closure of insolvency resolution process</td> <td>23-12-2026 (180<sup>th</sup> day from the date of commencement of Insolvency resolution process)</td>	Estimated date of closure of insolvency resolution process	23-12-2026 (180 <sup>th</sup> day from the date of commencement of Insolvency resolution process)
8. <td>Name and registration number of the insolvency professional acting as interim insolvency professional</td> <td>Amit Talwar Registration No: IBBI/PA/022/PN/2011/78/2021-2022/13887</td>	Name and registration number of the insolvency professional acting as interim insolvency professional	Amit Talwar Registration No: IBBI/PA/022/PN/2011/78/2021-2022/13887

